

GOVERNMENT OF INDIA  
MINISTRY OF HUMAN RESOURCE DEVELOPMENT  
DEPARTMENT OF HIGHER EDUCATION

LOK SABHA  
UNSTARRED QUESTION NO.1982  
TO BE ANSWERED ON 28.11.2016

**Incidents of Ragging**

†1982. SHRI LALLU SINGH:

SHRI DEVUSINH CHAUHAN:

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

- (a) whether the Government has received complaints from students regarding incidents of suicides and ragging in educational institutes located in different parts of the country including Delhi, NCR, and Jaipur;
- (b) if so, the State-wise and location wise details of complaints received in this regard;
- (c) the details of actions taken on the complaints received during the last three years and the current financial year;
- (d) whether the Government proposes to enact any stringent law to curb the incidents of ragging in future; and
- (e) if so, the details thereof and the time by which this scheme is likely to be implemented?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT  
(DR.MAHENDRA NATH PANDEY)

(a) to (c): Yes, Madam. The details of incidents of suicides and ragging in educational institutes located in different parts of the country, including Delhi, NCR and Jaipur (State-wise and location-wise), during the last three years and action taken/punishment thereto are available at the website [www.amanmovement.org](http://www.amanmovement.org).

(d) & (e): The University Grants Commission (UGC) has brought out the UGC Regulations on Curbing the Menace of Ragging in Higher Educational Institutions, 2009 on 17.6.2009. These UGC Regulations have further been amended and are applicable to all Higher Educational Institutions across the country. They provide for a number of punitive and prohibitive measures, including stopping of grants by the UGC and also withdrawal of affiliation/recognition or other privileges conferred, if Higher Educational

Institutions fail to comply with any of the provisions of regulations or fail to curb ragging effectively.

Hon'ble Supreme Court had appointed Anti- Ragging Monitoring Committee under the Chairmanship of Dr. R. K. Raghavan, former CBI Director. The Committee is also monitoring cases of ragging regularly.

Further, to curb the menace of ragging, the UGC has issued a circular on 23.2.2016 to all Universities to implement the Anti-Ragging Regulations and take strict action against those flouting the guidelines. The UGC has also made it mandatory for all Educational Institutions to incorporate in their prospectus the directions of the Government regarding anti-ragging. An Anti-Ragging toll free "helpline" 1800-180-5522 has been made operational by the UGC with Call Centre facilities for helping victims of ragging, besides facilitating effective coordinated action by all concerned. A mobile application has also been developed for Anti-Ragging. During the year 2015-16, MHRD had released an amount of Rs.5 Crore to the UGC for awareness on Anti-Ragging measures through the media. The necessary regulations to prevent ragging are already in place and it is felt that a separate Central Law on this subject, which is a mere reproduction of the existing Anti-Ragging Regulations, may be redundant.

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